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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3632/2014

ASSOCIATION FOR DEMOCRATIC

..... Petitioner

Through: Mr.Arvind K.Nigam, Sr.Adv. with  
Mr.Abhimanu Shreshtha, Ms.Deeksha Rao, Advs.

Versus

UNION OF INDIA & ANR

..... Respondents

Through: Mr.Sanjeev Narula, CGSC with  
Mr.Ajay Kalra, Adv. for R-1/UOI.  
Mr.Y.R.Sharma, Adv. for Mr.P.R.Chopra, Adv.  
for R-2/ECI.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE JAYANT NATH**

**ORDER**

**07.01.2016**

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1. The writ petition was filed in May, 2014 seeking a direction to the Election Commission of India to implement the recommendations of the 170<sup>th</sup> Law Commission of India and further to introduce the ceiling on the election expenditure of political parties on and during the Elections. The petitioner also seeks a direction to the political parties to submit expenditure statements, beginning one year prior to the elections.
2. During the pendency of the writ petition the Election Commission of India issued Guidelines dated 29.08.2014 on Transparency and Accountability in Party Funds and Election Expenditure followed by Clarification dated 19.11.2014.
3. In the light of the said guidelines it appears to us that the grievance of the petitioner has been substantially redressed.
4. However, the learned Senior Counsel appearing for the petitioner



submits that some of the issues still require consideration by this Court in view of certain lacunae in the guidelines dated 29.08.2014.

5. The learned Senior Counsel undertakes to file an affidavit pointing out further issues that require consideration by this Court. The same be done within four weeks from today after serving an advance copy on the learned counsel for the respondents. It is open to the respondents to file their response, if any within four weeks thereafter.

Re-notify on 17.03.2016.

**CHIEF JUSTICE**

**JAYANT NATH, J**

**JANUARY 07, 2016**

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